

ACT No. VI OF 1867.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st February 1867.)

An Act to enable the Lieutenant Governor of the Panjáb to alter the limits of existing districts in any part of the territories under his government.

WHEREAS it is expedient to empower the Lieutenant Governor of the Panjáb to alter the limits of existing districts in the territories under his government; It is hereby enacted as follows :—

Preamble.

Power to Lieutenant Governor of the Panjáb to alter districts.

1. It shall be lawful for the Lieutenant Governor of the Panjáb by a notification in the local *Gazette*, from time to time, to alter the limits of existing districts in any part of the territories under his government.

Saving of power of Governor General under Act XXI of 1836.

2. Nothing contained in this Act shall affect the power conferred on the Governor General of India in Council by Act No. XXI of 1836.